

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-518
CP No.-97/131/ND/2021

IN THE MATTER OF:

Advant I.T Park Pvt. Ltd.

....Applicant

Vs.

ROC

....Respondent

SECTION

U/s 131 CA

Order delivered on 29.11.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Saket Singh, Adv.

For the Respondent :

For the IT Deptt. : Mr. Zoheb Hossain, Sr. St. Counsel, Mr. Parth Semwal,
Adv., Mr. Vipul Agrawal, Jr. St. Counsel

ORDER

We have heard Ld. Counsel for the Petitioner. None appeared on behalf of the RD. On the last date of hearing Ld. Counsel for RD submitted that they will file their reply within 2 weeks. However, they have not filed their reply. One last opportunity is given to the RD to file their reply, failing which right to file reply will stand forfeited. Ld. Counsel for the Income Tax Department has appeared and submitted that they have filed their reply and that certain demands are pending against the Petitioner Company. Ld. Counsel for the Petitioner submitted that those demands are under appeal at various forums of the Income Tax Department and this is a matter of correction of record only. He has also submitted that so far as the demands of the Income Tax Department are concerned, they will take their own course in accordance with the Law and that the correction of record should not in any way be adversely affected by the ongoing appeals related to the tax demand. List the matter on **23.12.2022**.

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**(RAHUL BHATNAGAR)
MEMBER (T)**

Amit Tiwari

sd-

**(JUSTICE TELAPROLU RAJANI)
MEMBER (J)**